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Punjab Court Fees (Abolition) Ordinance, 1983 010 of 1983

[21 June 1983]

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An Ordinance to provide for the abolition of court-fee in respect of certain cases Preamble.- Whereas it is expedient to provide for the abolition of court-fee in respect of certain cases. NOW, THEREFORE, in pursuance of the Proclamation of fifth day of July, 1977 read with the Laws (Continuance in Force) Order, 1977 (C. M. L. A. Order No. 1 of 1977) and the Provisional Constitution Order, 1981 (C. M. L. A. Order No. 1 of 1981), the Governor of the Punjab is pleased to make and promulgate the following Ordinance:-

1. Short Title And Commencement :-

- (1) This Ordinance may be called the Punjab Court Fees (Abolition) Ordinance, 1983.
- (2) It shall come into force at once and shall be deemed to have taken effect on and from the first of August, 1978.

2. Abolition Of Court Fee In Certain Cases :-

Notwithstanding anything to the contrary contained in the Court Fees Act, 1870 (VII of 1870) or any other law for the time being in force or in any Rule, Notification or Order, no court-fee shall be chargeable by any Court or payable in respect of-

- (a) any criminal case; and
- (b) any case of civil nature the value of the subject-matter whereof or the relief claimed wherein does not exceed twenty-five thousand

rupees.

Explanation.- The aforesaid abolition of court-fee shall be applicable at all stages of the case and in respect of all Courts including revenue Courts.